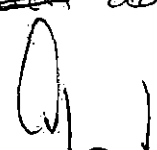
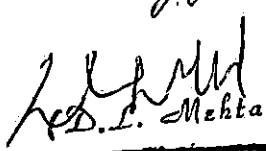


C. A. T. Bench, JAIPUR

Date of Order	Orders MP 525/93 (CA 2 of 92)
21/2/94	Mr. V.S. Garg - Counsel for applicant None present for the respondents. The learned counsel for applicant prays for adjournment, may be listed for admission on 9.3.94.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judl.)
9-3-94	Mr. V.S. Garg - Counsel for the applicant None present for the respondents At the request of applicant's Counsel, may be listed for direction admission on 16-3-94.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judl.)
app ant to the app and 2 up On rd 1343 1344 27-2-94 9	16-3-94 Mr. V.S. Garg - Counsel for the Petitioner Mr. Dharma - Counsel for the respondents. Mr. Garg submits that MA No. 525/93-401 vs Mohal Singh has become infructuous as the impugned order has already been complied with. MA is disposed of accordingly.  P. D. Mehta Vice-Chairman